## CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

•••

# ORIGINAL APPLICATION NO.060/01351/2018 Chandigarh, this the 16<sup>th</sup> day of September, 2019

•••

#### **CORAM:** HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...

- 1. Anil Kumar s/o Sh. Jagmal Singh, aged 41 years, working as JBT, Govt. Model High School, Vikas Nagar, Chandigarh 160102.
- 2. Hari Singh s/o Sh. Ram Singh, age 40 years, working as TGT, Govt. Model High School, Sector 7, Chandigarh.
- 3. Naresh Kumar s/o Sh. Shubh Karan, Age 37 years, working as TGT Govt. Model High School, Rehabilitation Colony II, Dhanas, Chandigarh.
- 4. Sushil Kumar Chahila S/o Sh. Ram Snehi, Age 41 years, working as JBT, Govt. Model Sr. Sec. School, Sect 28-D, Chandigarh-160028.
- 5. Seema Chawla, D/o Sh. Ram, Age 41 years, working as JBT, Govt. Model High School, Manimajra, Chandigarh 160101.
- 6. Rajeev Kumar S/o Sh. Megh Shyam, Age 39 years, working as TGT, Govt. Model Senior Secondary School Sector 8, Chandigarh.
- 7. Sushila Sikerwal D/o Sh. Vijay Singh, age 39 years, working as JBT, Govt. Model High School, Manimajra, Chandigarh.
- 8. Sultan Singh S/o Sh. Amar Singh, Age 42 years, working as JBT, Govt. Model High School, Manimajra, Chandigarh 160101.
- 9. Jitender Kumar S/o Sh. Ram Dhan, Age 42 years, working as JBT, Govt. Model High School, Pkt. No. 1, Manimajra, Chandigarh 160101.
- 10. Pawan Yadav S/o Sh. Gurdayal Singh, Age 39 years, working as JBT, Govt. Model High School, Kishangarh, Chandigarh.
- 11. Ashok Kumar S/o Sh. Om Prakash, Age 37 years, working as TGT, Govt. Model High School, Manimajra, Chandigarh- 160101.
- 12. Geeta Rani D/o Sh. Harbans Lal Midha, Age 37 years, working as TGT, Govt. Model High School, Sector 25, Chandigarh 160014.
- 13. Sonika Rani D/o Sh. Ravinder Kumar, Age 37 years, working as TGT, Govt. Model Sr. Sec. Schol, Khuda Alisher, Chandigarh 160011.
- 14. Anil Kumar Rohilla, S/o Sh. Hanuman Singh, Age 39 years, working as JBT, Govt. Model Middle School, MHC Manimajra, Chandigarh 160101.
- 15. Ajay Kumar S/o Sh. Moolchand Sharma, Age 41 years, working as JBT, Govt. Model Sr. Sec. School, MHC Manimajra, Chandigarh 1601010

All applicants belong to Group 'C' employees.

....Applicants

(Present: Mr. Rohit Seth, Advocate)

#### **Versus**

- Chandigarh Administration, through its Administrator, U.T.
  Secretariat, Sector 9, Chandigarh 160009.
- 2. The Education Secretary Chandigarh Administration, U.T. Secretariat, Sector 9, Chandigarh 160009.
- 3. The Director School Education, Chandigarh Administration, UT Secretariat, Sector 9, Chandigarh 160009.
- Director Public Instructions (Schools), 1<sup>st</sup> Floor, Additional Deluxe Building, Sector 9, Chandigarh – 160009.

.... Respondents

# (Present: Mr. A.L. Nanda, Advocate)

## **ORDER (Oral)**

# **SANJEEV KAUSHIK, MEMBER (J)**

- 1. On the request of learned counsel for the parties, the matter is taken up for final disposal.
- 2. Heard learned counsel for the parties.
- 3. Learned counsel for the applicants submitted that the claim of the applicants to remove the anomaly in the pay scale by stepping up their pay at par with their juniors, who are getting higher pay, was rejected by the respondents only on the ground that no instructions, in this behalf, have been issued by the Chandigarh Administration. He further submitted that now with the issuance of letter dated 22.08.2019 (Annexure A-21 colly), issued by the State of Punjab, for removal of anomaly due to grant of benefit of ACP Scheme in the pay scales pre-revised in the year 2011 by stepping up the pay of senior Government employees drawing less pay than their juniors, as adopted by the Chandigarh Administration vide letter dated 30.08.2019 (Annexure A-21 colly), the plea of the respondents no longer survives. It is prayed that the respondents be directed to

consider the case of the applicants for stepping up of their pay in view of latest communications (Annexure A-21 colly).

- 4. Learned counsel for the respondents very fairly submitted that the respondents shall consider and decide the claim of the applicants for stepping up of their pay at par with their juniors, in view of indicated communications (Annexure A-21 colly), within a period of four weeks from the date of receipt of certified copy of this order.
- 5. The O.A. stands disposed of in the above terms, on consensual basis. Pending MA, if any, stands disposed of accordingly. No costs.

